

**PUNJAB VIDHAN SABHA**

**Bill No. 4-PLA-2016**

**THE PUNJAB RURAL DEVELOPMENT (AMENDMENT) BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the Punjab Rural Development Act, 1987.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Rural Development (Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Rural Development Act, 1987, after section 6, the following section shall be inserted, namely :— Insertion of new section 6-A in Punjab Act 6 of 1987.

“6-A. Subject to the control of the Secretary to Government of Punjab, Department of Finance, who shall be the final audit authority, the accounts of the Fund shall be audited, as far as possible once in a year or half yearly, as the Government may direct, by or under the orders of the Examiner, Local Fund Accounts, Punjab”.

3. (1) The Punjab Rural Development (Amendment) Ordinance, 2016 (Punjab Ordinance No. 2 of 2016), is hereby repealed. Repeal and Saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under this Act.

CHANDIGARH :  
The 7th April, 2016.

SHASHI LAKHANPAL MISHRA,  
Secretary.